



1. CP/1352/IB/2018

IA(IBC)/1200(CHE)2024

IA(IBC)/1897(CHE)2023

**COMMON ORDER**

**IA(IBC)/1897(CHE)2023**

Present: Shri. A.G. Sathyanarayana, Ld. Counsel for the Applicant.  
Shri. Navaneethakrishnan, Ld. Counsel for the Respondent No.1  
Shri. H. KarthikSeshadri, Ld. Counsel for the Respondent No.2.

Heard.

This application has been moved to implead Kotak Mahindra Bank Limited as Respondent No.2.

This tribunal vide an order dated 02.02.2024, had directed the Applicant to implead Kotak Mahindra Bank Limited as Respondent.

Considering the order, the application is **allowed** and Kotak Mahindra Bank Limited is impleaded as Respondent No. 2 in IA(IBC)/1897(CHE)2023.

IA(IBC)/1200(CHE)2024 is accordingly **disposed of**.

Amended application be filed incorporating Kotak Mahindra Bank Limited as Respondent No.2. Copy be served thereafter to both the Respondents for their reply / response.

List the IA(IBC)/1897(CHE)2023 for taking steps and hearing on **25.06.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs